NATIONAL COMPANY LAW TRIBUNAL
COURT ROOM NO. 1,
MUMBAI BENCH

Item No. 36

C.P. (IB)/1330(MB)2022

CORAM:

SH. PRABHAT KUMAR **JUSTICE VIRENDRASINGH BISHT (Retd.)**

HON'BLE MEMBER (TECHNICAL) **HON'BLE MEMBER (JUDICIAL)**

ORDER SHEET OF THE HEARING ON **20.03.2024**

NAME OF THE PARTIES: **BANK OF MAHARASHTRA V/S MR AAMIR FURNITUREWALA PERSONAL GUARANTOR TO HANJER BIOTECH ENERGIES PVT. LTD.**

Section 95(1) of the Insolvency & Bankruptcy Code, 2016

ORDER

1. Ms. Raina Birla, Advocate i/b Chaitanya Nikte appeared for the Petitioner.
2. Ms. Sana Khan, Advocate i/b Rajdeep Lahiri appeared for the Personal Guarantor.
3. Adv. Azeem Khan And Adv. Ankit Pratap singh on behalf of RP.
4. Learned Counsel for the Personal Guarantor informs that arguing Counsel is not available and seeks adjournment. Last liberty is granted to them to make themselves available for the arguments on next date of hearing.
5. Registry is directed to accept the hard copies of the reply.
6. List this matter on **17.04.2024** for hearing.

Sd/- **Sd/-**

PRABHAT KUMAR **JUSTICE VIRENDRASINGH BISHT**

MEMBER (TECHNICAL) **MEMBER (JUDICIAL)**

Sapna